

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.42/2000

Dated the 21st day of January, 2000

CORAM:

HON'BLE SHRI A.V.HARIDASAN, VICE CHAIRMAN
HON'BLE SHRI J.L.NEGI, MEMBER(A)

1. Anand Kumar.R, Junior Engineer, Civil Construction Wing, All India Radio, Ragasudha, T.C.41/1832, Mannacaud, Trivandrum District.

2. S.G.Madhavan, Junior Engineer, Civil Construction Wing, All India Radio, Punnakamugal, Aramada P.O. Trivandrum District.

3. Mrs. Radha Lakshmi N.R., Junior Engineer, Civil Construction Wing, All India Radio, Madhuruma, High School Road, Industrial Estate P.O. Pappanamcode, Trivandrum District.Applicants

(By Advocate Mr. P.N.Santhosh)

vs.

1. The Chief Executive, Prasar Bharati Corporation, Mandi House, Copernicus Marg, New Delhi.

2. The Director General, All India Radio, Akashavani Bhavan, Parliament Street, New Delhi-1.

3. The Chief Engineer(Civil-I) Civil Construction Wing, All India Radio, P.T.I. Building, Parliament Street, New Delhi-110001.

4. Union of India, represented by Secretary, Ministry of Broadcasting, New Delhi.Respondents

(By Advocate Shri R.Prasanth Kumar)

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The Application having been heard on 21.1.2000, the Tribunal on the same day delivered the following:

ORDER

HON'BLE SHRI A.V.HARIDASAN, VICE CHAIRMAN:

The applicants are Junior Engineers working in the Civil Construction Wing of the All India Radio, now coming under the Prasar Bharati Corporation under the Ministry of Information and Broadcasting. Their grievance is that they have been discriminated in the matter of pay scale and they are being continued to be discriminated even after the implementation of the report of the Vth Central Pay Commission, as compared to officials with similar recruitment qualification and identical duties and responsibilities. Highlighting this grievance, the 1st applicant has made a representation to the second respondent on 10.5.99(A5) which has not yet been considered and disposed of. It is under these circumstances that the applicants have filed this application praying for a direction to the respondents to consider and dispose of the representation of the 1st applicant(A3) and to direct the respondents to include the applicants also in the purview of A2 order.

2. When the application came up for hearing today, learned counsel on either side agree that the application may be disposed of with a direction to the second respondent to consider and dispose of the representation made by the 1st applicant on 10.5.99.

3. In the result, as agreed to by the learned counsel on either side, the application is disposed of directing the second respondent to consider the representation made by the 1st applicant on 10.5.99(A5) and to give the 1st applicant an appropriate reply within a period of two months from the date of receipt of a copy of this order. There is no order as to costs.



(J.L.NEGI)
MEMBER(A)



(A.V.HARIDASAN)
VICE CHAIRMAN

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List of Annexures referred to:

Annexure.A2:True copy of the Govt. Order No.310/15/93B(D) dated 15.5.95.

Annexure.A3:True copy of the representation before the 2nd respondent by the 1st applicant dated 20th July, 1995.

Annexure.A5:True copy of the representation filed by the 1st petitioner before the second respondent dated 10.5.1999.

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